## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-104(PB)/2018

IN THE MATTER OF:

Shri Tek Chand

APPLICANT / PETITIONER

V.

M/s. Premia Projects Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.02.2018

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

## **ORDER**

Notice to show cause to the respondent returnable on 16.02.2018 be issued as to why the petition be not admitted triggering the insolvency process.

Process dasti.

List for further consideration on 16.02.2018.

(M. M. KUMAR)

PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

VINEET